

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No. 2015 Of 2011**

[Arising out of OIO No. 05/DM/Adjn/2011-12 dated 19.05.2011 passed by the Commissioner of Central Excise, Faridabad]

**JCB India Ltd.**

23/7, Mathura Road, Ballabhgarh

**: Appellant (s)**

Vs

**CCE- Delhi-IV**

New CGO Complex, NH-IV Faridabad, Haryana

**: Respondent (s)**

APPEARANCE:

None for the Appellant

Shri Rajeev Gupta, Shri Narinder Singh, Authorised Representative for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**

**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**ORDER No. A/60218/2023**

Date of Hearing:25.07.2023

Date of Decision:25.07.2023

***Per : Bench***

Ld. Departmental Representative for the Revenue submits that the appellant has opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submission made by the Id. DR, the appeal is dismissed as deemed to be withdrawn.

*(Dictated & pronounced in the Court)*

**(S. S. GARG)**

MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**

MEMBER (TECHNICAL)

G.Y.